NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.524/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

Name of the Company		Bank of Baroda -Versus- Pro Minerals Pvt.Ltd.		
Under Section		7 IBC		
No. Representative (nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
2. AR	CIF ALI, Adv.	DAR, Adv. 3 Final	Applicant	Suinh Meude. 19.02.2018

1. S.k Singlifer. 2. Riti Basu Ale. 3. Subhadeep Basak Asu.

Debtor

for s. 6 singli t Co.

ORDER

- Ld. Counsel for the financial creditor and the corporate debtor is present.
- Ld. Counsel appearing on behalf of the financial creditor made a request that time may be given as the talk of settlement is going on between the parties. Taking in view of the submissions made by the financial creditor the case is adjourned to 18/03/2018.

List it on 18/03/2018 for reporting settlement or for hearing.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)